

## CHAPTER XVI

### **Motion of No Confidence in Council of Ministers/Motion of Confidence in Council of Ministers and Statement by Minister who has resigned**

**132. Motion of No-Confidence in Council of Ministers.**— (1) A motion expressing want of confidence in the Council of Ministers may be made subject to the following restrictions, namely:-

- (a) leave to move the motion shall be asked for after questions and before the list of business for the day is entered upon;
- (b) the member asking for leave shall, before the commencement of the sitting for that day, give to the Secretary a written notice of the motion which he proposes to move.

(2) If the Speaker is of the opinion that the motion is in order, he shall read the motion to the House and shall request those members who are in favour of leave being granted to rise in their places, and if not less than one-fifth of the total number of members rise accordingly, the Speaker shall declare that leave is granted and that the motion will be taken up on such day, not being more than ten clear days from the date on which the leave is asked for, as he may appoint. If less than one-fifth of the total number of members rise, the Speaker shall inform the member that he has not the leave of the House.

(3) If leave is granted under sub-rule (2), the Speaker may, after considering the state of business in the House, allot a day or days or part of a day for the discussion of the motion.

(4) The Speaker shall, at the appointed hour on the allotted day or the last of the allotted days, as the case may be, forthwith put every question necessary to determine the decision of the House on the motion.

**132A. A Motion of Confidence in Council of Ministers.**— There may be a Motion of Confidence for expressing confidence in Council of Ministers :  
Provided that if there is a notice of a Motion expressing No-Confidence in Council of Ministers, then the Motion received expressing confidence in Council of Ministers, shall get precedence over the Motion of No-Confidence.

**133. Statement by Minister who has resigned.**— (1) A member who has resigned the office of Minister may, with the consent of the Speaker, make personal statement in explanation of his resignation.

(2) A copy of the statement shall be forwarded to the Speaker and the Leader of the House one day in advance of the day on which it is made:  
Provided that in the absence of a written statement, the points or the gist of such statement shall be conveyed in writing to the Speaker and the Leader of the House one day in advance of the day on which it is made.

(3) Such statement shall be made after the question and before the list of business for the day is entered upon.

(4) There shall be no debate on such statement but after it has been made, a Minister may make a statement pertinent thereto.